



2026:AHC:124431

**HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 4662 of 2026**

Ankit Kumar And 2 Others

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Ashish Tyagi, Kapil Tyagi
Counsel for Opposite Party(s)	:	G.A.

Court No. - 6

HON'BLE ANIL KUMAR-X, J.

1. Heard learned counsel for the applicants and Sri Amrit Raj Chaurasiya, learned A.G.A. for the State and perused the record.

2. Present application has been moved seeking anticipatory bail in Case Crime No. 68 of 2026, under Sections 191(2), 191(3), 190, 109 B.N.S. & Section 7 of Criminal Law Amendment Act, Police Station Babugarh, District Hapur, with the prayer that in the event of arrest, applicants may be released on bail.

3. Learned counsel for the applicants submitted that FIRs against 19 persons were lodged by police personnel alleging that two factions were indulged in firing upon each other. He submitted that some members of the other faction were arrested on the spot and they made allegations against the present applicant that he was also involved in firing upon them. He submitted that the applicant was not arrested on the spot and CCTV footage collected during the investigation revealed that the person involved in firing was one Jaswant. He submitted that other co-accused Prince Dabas has already been enlarged on anticipatory bail by a Coordinate Bench of this Court in Criminal Misc. Anticipatory Bail Application No. 4861 of 2026 (Prince Dabas vs. State of U.P.) Learned counsel for the applicants further submitted that in case, applicants are granted anticipatory bail, they shall not misuse the liberty of bail and will co-operate with the investigation and would obey all conditions of bail.

4. Per contra, learned AGA opposed the prayer made by the applicants and submitted that the applicants have criminal history and, therefore, they are not entitled to anticipatory bail.

5. Heard learned counsel for the parties and perused the record.

6. It is apparent that the applicants were made accused in the firing incident on the basis of allegations made by some accused persons belonging to the other faction. CCTV footage collected during the investigation also does not support the allegations that the present applicants were involved in the alleged incident of firing upon the other faction.

7. Taking into account the entire facts and circumstances, I deem it appropriate to grant anticipatory bail to the applicants. Accordingly, the anticipatory bail application of the applicants is **allowed**.

8. In the event of the arrest of the applicants- **Ankit Kumar, Tarun, Battan @ Vatan**, they shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing a personal bond each and two sureties each in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

i. the applicants shall make themselves available for interrogation by a police officer as and when required;

ii. that the applicants shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Court or to any police officer;

iii. that the applicants shall not leave India without the previous permission of the Court;

iv. that the applicants shall not pressurize/intimidate the prosecution witness;

9. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

10. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

(Anil Kumar-X,J.)

June 1, 2026

KJ

